

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00983/2017**

Friday, this the 13<sup>th</sup> day of April, 2018

**CORAM:**

**Hon'ble Mr.U.Sarathchandran, Judicial Member**

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member**

K.K.Abdul Hameed, aged 58 years

S/o Mohammed

Retired Superintendent of Police (Non IPS)

Kerala Police Service

Residing at Kundu Kandan,Villa No.5

Spring View, Chelavoor

Kozhikode-673 571.

Applicant

(By Advocate: Mr. T.B.Hood)

**Versus**

1. Union of India represented by its Secretary  
Ministry of Personnel, Public Grievances & Pensions  
Department of Personnel and Training  
North Block, New Delhi-110 012.
2. The Secretary to Government  
Ministry of Home Affairs  
New Delhi-110 012.
3. Union Public Service Commission  
represented by its Secretary  
Shahjahan Road  
New Delhi-110 069.
4. Selection Committee for Indian Police Service  
represented by Chairman  
Union Public Service Commission  
Shahjahan Road  
New Delhi-110 069
5. State of Kerala  
represented by the Chief Secretary  
Government Secretariat  
Thiruvananthapuram-695 001.
6. State Police Chief  
Police Headquarters  
Thiuvananthapuram-695 001.

7. Director  
 Vigilance and Anti Corruption Bureau  
 Thiruvananthapuram-695 001. Respondents

By Advocates: Mr. S.R.K.Prathap, ACGSC, Mr.M.Rajeev (GP) and Mr.Thomas Mathew Nellimoottil, Sr.PCGC

This Original Application having been heard on 13<sup>th</sup> April, 2018, the Tribunal delivered the following order on the same day:

O R D E R

By U.Sarathchandran, Judicial Member

Mr.T.B.Hood, learned counsel for the applicant submitted that the OA can be closed as the relief sought for has been granted by the respondents. Accordingly, the OA is disposed of as closed. No order as to costs.

(E.K.Bharat Bhushan)  
 Administrative Member

(U.Sarathchandran)  
 Judicial Member

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**Annexures filed by the applicant:**

- Annexure A1: Copy of the interim order dated 30.1.2015 of this Tribunal in OA/180/0075/2015.
- Annexure A2: Copy of the notification amending Indian Police Service (Appointment by Promotion) Regulations, 1955.
- Annexure A3: Copy of the Office Memorandum F.No.14015/30/2015-AIS-I dated 20.3.2015 issued by the Ministry of Personnel, Public Grievances & Pensions, Department of Personnel and Training, Govt of India.
- Annexure A4: Copy of the interim order dated 9.10.2015 of this Tribunal in OA/180/00787/2015
- Annexure A5: Copy of letter dated 11.9.2017 sent by the Chief Secretary to Government to the 6<sup>th</sup> respondent.
- Annexure A6: Copy of the communication dated 16.9.2017 sent by the 6<sup>th</sup> respondent to all unit Head of Police Department.
- Annexure A7: Copy of the application dated 23.9.2017 submitted by the applicant under the Right to Information Act, 2005 to the State Public Information officer, Directorate of Vigilance and Anti Corruption Bureau.
- Annexure A8: Copy of the reply dated 4.10.2017 given to the applicant.
- Annexure A9: Copy of the letter of appreciation bearing D.O.No.A4-00837/2015 dated 30.1.2015 issued by the Director of Vigilance and Anti Corruption Bureau.
- Annexure A10: Copy of the guidelines as on 27.3.2017 issued by the Union Public Service Commission.
- Annexure A11: Copy of the Office order No.2/2014 dated 14.3.2014 issued by the 7<sup>th</sup> respondent.
- Annexure A12: Copy of the Office Order No.3/2014 dated 24.7.2014 issued by the 7<sup>th</sup> respondent.